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ITEM NO.7

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal(Crl.).CRLMPNos.5835-5836/2017

(Arising out of impugned final judgment and order dated 21/12/2016

in CRLA No. 72/1982 21/12/2016 in CRLA No. 82/1982 passed by the

High Court of Judicature at Allahabad, Lucknow Bench)

MANI RAM AND ORS ETC

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With exemption from surrendering)

Date : 10/04/2017 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA

[IN CHAMBERS]

For Petitioner(s) Mr. M.Z. Chaudhary, Adv.

Mr. K.U. Khan, Adv.

Mr. Aftab Ali Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Crl. M.P. Nos. 5835-5836 of 2017 â¬ for exemption from
surrendering is rejected.

Six weeks' time, as prayed for, is granted for filing proof
of surrender.

(POOJA SEHGAL) (SAROJ KUMARI GAUR)

SR. P.A. COURT MASTER